

As on the 31st March, 1969, the target for completion of the first blast furnace complex was March, 1971, and the entire Plant by June, 1972, these targets have, however since been revised as indicated in answer to part (c).

(b) Upto the 30th November, 1969, 65,951 tonnes of equipment, 9,721 tonnes of structures, 2046 tonnes of refractories and 11,960 tonnes of pipes and other goods were received. 79,932 working drawings were also received. By and large the supplies from Soviet Union have matched the requirements for the construction of the project and its actual progress.

(c) According to the revised target recently adopted, erection of the first blast furnace will be completed by December 1971, and of the entire equipment by March 1973. If a climate of peace and discipline is maintained among the workers, and there is no unexpected set back it should be possible to adhere to these target dates.

रेल दुर्घटनाओं के कारण लोगों पर अभियोग

* 778. श्री हुकम चन्द कछवाय: क्या रेलवे मंत्री 12 अगस्त, 1969 के अनागवित प्रश्न 3202 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) तोड़फोड़ की कार्यवाहियों के कारण 33 रेल दुर्घटनाओं के मामले में कितने व्यक्तियों गिरफ्तार किये गये थे ;

(ख) उनमें से कितने व्यक्तियों पर मुकदमे चलाए गये और कितनों को दण्ड दिया गया ; और

(ग) उनमें से कितने मामले अब भी न्यायालयों में विचारार्थान पड़े हैं ?

बिधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) 70 व्यक्ति ।

(ख) 50 व्यक्तियों पर मुकदमा चलाया गया और 4 व्यक्तियों को दण्ड दिया गया ।

(ग) 4 मामले अभी न्यायालय में चल रहे हैं जिनमें 7 फगर व्यक्तियों को मिलाकर 32 व्यक्ति अन्तर्गत हैं ।

APPOINTMENT OF MEMBERS ON SOCIAL WELFARE BOARDS

*779. SHRI LOBO PRABHU: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) on what criteria members are appointed to the Social Welfare Boards at different levels;

(b) whether any attempt has been made to secure the Co-operation and representation of persons belonging to parties other than the ruling party; and

(c) if so, how many members of Parties other than the Congress are there in the Social Welfare Boards at Bangalore and at Mangalore; how many of the members have been reappointed for more than a term with their names and the reasons for their reappointment ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA)

(a) The members of the Central Social Welfare Board are appointed from amongst prominent women social workers. The Ministry of Finance, Education, Health, Family Planning, Community Development, Planning Commission and Department of Social Welfare are also represented on the Board. Besides these, two women MPs of the Lok Sabha nominated by the Speaker and one women MP from Rajya Sabha nominated by Chairman, Rajya Sabha also serve on the Board.

Similarly, State Social Welfare Advisory Board members are selected from amongst prominent State Women Social Welfare Workers. Official representatives from the State Governments of Education, Health, Family Planning and Community Development and Social Welfare also serve on the State Boards.

(b) Since non-official members of the Central Social Welfare Board as well as of the State Social Welfare Advisory Boards are prominent Social women workers selected on their standing in the filed on social welfare, their political affiliations are not relevant.

(c) Does not arise. A statement showing names of members nominated to the Mysore State Social Welfare Advisory Board in

June 1965 and re-nominated in December 1967 is enclosed. These members have been re-appointed on the basis of their standing in the field of social work.

There is no Board at Mangalore.

Statement

1. Smt. B. K. Saraswathamma	Mysore Govt. nominee.
2. Smt. P.R. Jayalakshamma	-do-
3. Smt. Damayanthi Boregowda	-do-
4. Smt. Allum Sumangalamma	-do-
5. Smt. Ponnu Muddammaiah	-do-
6. Smt. Eva Vaz	Central Social Welfare Board.
7. Smt. Gangamma Basappa	-do-
8. Smt. Jayalakshmi Jogi Siddiah	-do-
9. Smt. Annapurna Bai Ragate	-do-
10. Smt. Asha Bai V. Potdar	-do-
11. Smt. Octavia Albuquerque	-do-

PRICE OF CEMENT PROPOSED BY A.C.C. AFTER DECONTROL

*780. SHRI K. RAMANI:
SHRI A. K. GOPALAN :
SHRI VISWANATHA MENON:
SHRI P. RAMAMURTI:
SHRI P. GOPALAN:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Associated Cement Co. has indicated to Government their proposed price pattern after decontrol for supplies to public as well as to Government;

(b) whether Government have examined the same; and

(c) whether Government are aware that the Associated Cement Co. will make an additional profit at the cost of consumer of about Rs. 1.75 crores per annum as savings in the provision for rebate for Government supplies, contingencies, freight

and export subsidy on the basis of their present freight incidence and export losses ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, sir.

(b) and (c). The matter is under examination.

छावनी अधिनियम 1924 में संशोधन

* 781. श्री शारदानन्द :
श्री अटल बिहारी वाजपेयी :
श्री रामगोपाल शालबाले :
श्री यज्ञवल्क शर्मा :
श्री बृज भूषण लाल :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) परिवर्तित परिस्थितियों के परिणाम-स्वरूप छावनी अधिनियम, 1924 में संशोधन करने की आवश्यकता कब से महसूस की जा रही है;

(ख) विचाराधीन संशोधनों का व्यौरा क्या है; और

(ग) संशोधन विधेयक के संसद् में कब तक पुरःस्थापित किये जाने की संभावना है ?

प्रति रक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र) : (क) एक निरन्तर प्रक्रिया होने के कारण यह ठान-ठीक बताना संभव नहीं कि कितनी अवधि से छावनी अधिनियम में संशोधन करने की आवश्यकता अनुभव की जा रही है ।

(ख) अन्य बातों सहित छावनी अधिनियम 1924 के विचाराधीन संशोधनों में शामिल हैं :—

(1) राज्य की नाविक निर्देशक सिद्धान्तों के अनुसार निशुल्क तथा अनिवार्य प्राथमिक शिक्षा का पुरःस्थापन ।